

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

APPLICATION No.162 of 2016 (SZ)

K. Nagappa,
Son of Koneetappa,
3/84, Dasarapalli,
Hosur Taluk,
Krishnagiri District.

...Applicant

-Vs-

1. The Union of India,
Rep. by its Secretary,
The Ministry of Environment, Forest,
New Delhi – 110 003
and Ors.

...Respondents

INDEX

S.No	Description	Page No.
1.	Status Report filed on behalf of the 5 th Respondent – Tamil Nadu Pollution Control Board	1 – 4

Advocate for the Respondent: TNPCB
Mrs. Shanmugavalli Sekar,
Advocate, Chennai

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1. The Union of India,
Rep. by its Secretary,
The Ministry of Environment, Forest,
New Delhi – 110 003.
2. The State Environment Impact Assessment Authority,
Panagal Building,
Saidapet,
Chennai.
3. The Secretary to Government,
Department of Environment and Forest,
Government of Tamil Nadu,
Secretariat, Fort St. George,
Chennai – 600 009.
4. The Secretary to Government,
Public Works Department,
Government of Tamil Nadu,
Secretariat, Fort St. George,
Chennai.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Mount Road, Guindy,
Chennai – 600032.
6. The District Collector,
Krishnagiri District.
7. Muthali Panchayat
Represented by its President,
Hosur Taluk,
Krishnagiri District.


26/1/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAJ, CHENNAI-600 032.

8. The Commissioner,
Hosur Municipality,
Krishnagiri District.

... Respondents

STATUS REPORT FILED ON BEHALF OF THE 5TH RESPONDENT
TAMILNADU POLLUTION CONTROL BOARD.

I, R. Rajamanickam, S/o. P.M.Ramasamy, Hindu, aged about 56 years, having office at No. 76, Mount Salai, Guindy, Chennai-600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32 and I am filing this Status Report on behalf of the 5th respondent and as such I am well acquainted with the facts of the case from the records.

2. It is respectfully submitted that earlier the Board has issued directions vide Proceeding dated 01.11.2021 to the Hosur Municipal Corporation under Section 5 of the Environment (Protection) Act, 1986 as amended to remit the interim Environmental Compensation of Rs. 5 Lakhs for not having completed the Bio-mining activity as per the Rule 22 of Solid Waste Management Rules, 2016 and the Hosur Municipal Corporation is liable to remit the Environmental Compensation till the compliance of certain directions. In this regard, the Hosur Municipal Corporation is yet to remit the Environmental Compensation to the Board.

3. It is respectfully submitted that the Hon'ble NGT has passed order dt.22.11.2021 and directed inter alia that:


24/1/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.

“Para 6: So, the Tamil Nadu Pollution Control Board as well as the Hosur City Municipal Corporation are directed to conduct further study regarding the probable damage caused to the soil as well as ground water in that area on account of keeping the legacy waste in that area for a longer time and also submit a report as to what is the remedial measures to be taken to rectify the same as well”.

4. It is respectfully submitted that the Bio-mining of legacy waste dump site of Hosur Municipal Corporation located at Dasapalle village was inspected by the DEE, TNPCB, Hosur on 21.12.2021. During inspection the following were observed:

i. The bio-mining of the legacy waste dumped in the Dasapalle village dumpsite was under progress by the Hosur Municipal Corporation. Site photographs enclosed as Annexure.

ii. The Hosur Municipal Corporation has dumped the fresh Municipal Solid Waste in the legacy waste dumpsite premises which is a violation of the Solid Waste Management Rules, 2016 and orders of the NGT (SZ), Chennai in O.A.No.162 of 2016.

iii. The Hosur Municipal Corporation has processed about 93% (95760 m³) of the total quantity of legacy waste and the balance 7% (7208 m³) of legacy waste was kept in the dumpsite without processing.

iv. Huge quantity of plastic waste/RDF segregated during bio-mining process was dumped in the dumpsite area without sending to cement kiln industries for co-processing


24/1/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
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v. The Gas collecting balloon in the bio – methanization plant was not maintained properly.

5. It is further submitted that the DEE, TNPCB, Hosur vide letter dated 03.12.2021 has addressed the Commissioner, Hosur Municipal Corporation to conduct further study in the legacy waste dumping area through a reputed institution/university and to submit the report as directed by the Hon'ble NGT(SZ), Chennai.

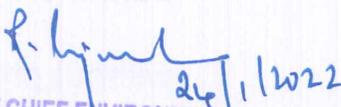
Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


24/1/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.

BEFORE ME

VERIFICATION

I, R. Rajamanickam, S/o P.M. Ramasamy, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600 032 do hereby verify that the contents of above report are true to the best of my knowledge through records.


24/1/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
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**REPORT FILED ON BEHALF OF THE
5th RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

Advocate for the Respondent: TNPCB
Mrs. Shanmugavalli Sekar,
Advocate, Chennai

Date: 24.01.2022

Date of Hearing: 18.02.2022

